

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 232 OF 2017 &
IA NO. 572 OF 2017**

Dated : 3rd April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Simran Wind Project Limited

.... Appellant(s)

Vs.

**Tamil Nadu Generation and Distribution Corporation
Limited & Anr.**

.... Respondent(s)

Counsel for the Appellant(s)

: Ms. Ritu Aparna
Ms. Swapna Seshadri
Mr. Ashwin Ramanathan
Mr. Utkarsh Singh

Counsel for the Respondent(s)

: Mr. S. Vallinayagam
Mr. S. Amali for R-1

Mr. Sethu Ramalingam for R-2

ORDER

Learned counsel for Appellant is permitted to file an amended cause title and to carry out consequential amendments in the main appeal. She may file the same on or before 08.04.2019.

List the matter for further hearing/compliance on **08.04.2019**.

(S. D. Dubey)
Technical Member
Js/kt

(Justice Manjula Chellur)
Chairperson